

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 37OF 2012 (SZ)

S.P. SurendranathKarthik
No. 9, LakeView2nd Street,
Ayyappa Nagar, Madipakkam,
Chennai- 600 091.

.....

Applicant,

-Vs-

1. The Chairman,
Pallavaram Municipality
Pallavaram Municipal Office,
Chromepet, Chennai- 600 044
2. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MaraimalaiAdigalar Street, M.M.Nagar
Kancheepuram District
3. Chairman,
Tamil Nadu Pollution Control Board
Corporate Office, No.26, Anna Salai
Guindy, Chennai-32
4. Chairman,
Central Pollution Control Board
PadveshBhavan, East Arjun Nagar,
Delhi 110 032
5. The District Collector,
Kancheepuram District,
Kancheepuram
6. Additional Chief Secretary to Government
Municipal Administration and Water
Supply Department, Secretariat, Chennai-9
7. Secretary to Government
Government of Tamil Nadu
Public Works Department,
Secretariat, Chennai-9


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8. Engineer in Chief (Water Resource Organization) and Chief Engineer (General)
Public Works Department
Chepauk, Chennai 600 005.
9. Principal Secretary to Government,
Department of Environment and Forests,
Secretariat, Chennai-9
10. District Magistrate,
Kancheepuram District,
Kancheepuram
11. Principal Secretary to Government,
Department of Revenue,
Secretariat, Chennai-9
12. The Commissioner
Pallavaram Municipality
Pallavaram Municipal Office,
Chrompet, Chennai- 600 044.
13. Tambaram Corporation
Represented by its Commissioner,
Tambaram, Chennai. ... Respondents.

REPORT FILED BY THE 13th RESPONDENT

I, Elangovan, Son of Manikkam aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the tenth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.


COMMISSIONER
 Tambaram City Municipal Corporation

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 17.12.2021 in the matter of O.A. No. 37 of 2012 has recorded the Report filed by the TNPCB and gave certain directions to the respondents and further directed the individual Departments to file their responses.

2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

Action taken on the direction of the tribunal:

- The municipal garbage was dumped at Peria Eri for several years and the legacy waste of 1,08,000Cu.metre above ground level was removed through bio-mining process. The garbage below ground level is calculated as 61000 Cu.metre by Anna University and DPR has been prepared at an estimated cost of Rs.5.00 Cr and submitted for approval before The Director of Municipal Administration under SBM 2.0 and the sanction is awaited. At present there is no garbage is being dumped at Periya Eri.
- As per the direction of the Tribunal installation of CCTV Cameras was completed and the area is under the CCTV Surveillance and the same was monitored by the Corporation officials to stop the illegal dumping of waste.


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- iii. With regard to the direction issued by this Hon'ble Tribunal in Para 4 & 5 of its order dated 17-12-2021 about the newspaper article published in Dinamani, Chennai Edition dated 07-12-2021 it is submitted that the Chettikulam located near Pallavaram Railway Station is vested with the Revenue Department. Further the Revenue Department has conducted survey for removal of the encroachment in the last month as per the instructions of the District Collector, Chengelpet.
- iv. With regard to dumping of garbage in the Chettikulam area it is submitted that the garbage from the households is being collected regularly by Door to Door Collection. With regard to the dumping of Construction Debris it is submitted that it was done by some miscreants during night time and after the newsarticle the said area was inspected by the Sanitary Inspector and the same was also cleared and the said area is free from garbage now.
- v. With regard to the restoration of Periya Eri is concerned it is submitted that once the Bio Mining of existing legacy waste is completed the restoration work will be commenced and it will be completed at the earliest.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.37 of 2012 and thus render justice.


COMMISSIONER
Tambaram City Municipal Corporation

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 25th day of April, 2022.

13thRESPONDENT.


COMMISSIONER
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL
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O. A. No. 37 OF 2012 (SZ)

REPORT AS ON 25-04-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 13TH RESPONDENT.

Cell No. 94862 04469